



2024 : DHC : 2215



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 3013/2024 and CM APPL. 12435/2024

MASTER PRASHANT & ANR. Petitioners

Through: Mr. Vivek Kumar Tandon, Mr.
Darshnik Narang and Ms. Prerna Tandon,
Advs.

versus

NEW ST. MICHAEL ACADEMY & ANR. Respondents

Through: Mr. Anil Singh, Adv. for R-1
Mr. Utkarsh Singh and Ms. Prasansha
Sharma, Advs. for Mr. Santosh Kumar
Tripathi, SC (Civil) for DoE

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

ORDER (ORAL)

07.03.2024

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W.P.(C) 3013/2024

1. The prayer in this writ petition was only for a direction to Respondent 1 school to provide all EWS entitlements to the petitioners.

2. Mr. Tandon, learned Counsel for the petitioners on instructions of his clients submits that substantial EWS entitlements stand provided to his clients, though there are still some entitlements which remain. Mr. Anil Singh, learned Counsel for the Respondent 1 school disputes the fact that there are any entitlements remaining to be granted and submits that all EWS entitlements have been provided to



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the petitioners.

3. Nonetheless, Mr. Anil Singh submits that, as the present academic session is coming to an end, for the next academic session, the petitioners shall be provided all entitlements available to EWS students in accordance with the RTE Act and the Circulars issued by the DoE from time to time.

4. In that view of the matter, Mr. Tandon does not press this writ petition any further. The petition stands disposed of accordingly.

CM APPL. 12435/2024

5. The application does not survive for consideration and stands disposed of.

C.HARI SHANKAR, J

MARCH 7, 2024

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[Click here to check corrigendum, if any](#)